

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:1663

ANSWERED ON:07.03.2013

RE- STRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME

Ganpatrao Shri Jadhav Prataprao

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government has implemented the re-structured Accelerated Power Development and Reforms Programme (R-APDRP) in Maharashtra;
- (b) if so, the details thereof along with the projects undertaken under this programme during the last three years;
- (c) whether the programme is not being implemented properly in Maharashtra and all the projects under this programme are being delayed;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps being taken by the Union Government to achieve the objective of the programme in Maharashtra within a stipulated time frame?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) Yes, Madam. Ministry of Power, Government of India has implemented the Re-structured Accelerated Power Development and Reforms Programme (R-APDRP) in Maharashtra. For the State of Maharashtra, under R-APDRP, projects worth Rs.3954.80 Crores [Part-A (IT): Rs.324.44 Crores covering 130 towns, Part-A, SCADA: Rs.161.62 Crores covering 8 towns; Part-B: Rs.3468.74 Crores covering 123 towns] have been sanctioned.

Detail of projects sanctioned in Maharashtra under Part-A(IT), Part-A(SCADA) and Part-B of the R-APDRP Programme is enclosed at Annex.

(c) & (d) The projects sanctioned under R-APDRP scheme in State of Maharashtra are at various stages of implementation. The R-APDRP Implementation status in Maharashtra is as follows:

# Under Part-A (IT), MSEDCL has appointed IT implementation agency for implementation of Part- A(IT) in all 130 towns. Implementation is in advanced stage and 10 towns have been completed & declared `Go Live` by the utility. Data Center and Disaster Recovery Centres have also been commissioned.

# Under Part-A (SCADA), Utility has appointed M/s Siemens as implementing agency for all 8 towns and implementation is in progress.

# Under Part-B, Utility has appointed implementing agency for 120 towns and implementation is in progress.

(e) The standard project completion cycle for Part-A and Part-B schemes is 24 months and 36 months respectively from the date of sanction of the projects. At present, R-APDRP schemes are at different stages of implementation and are yet to be fully implemented.

As per R-APDRP Guidelines, implementation of schemes is to be accomplished by concerned state power utilities. The role of Ministry of Power, Government of India and Power Finance Corporation Ltd.(PFC), the Nodal Agency, is limited to formulation and issuing of guidelines, providing DPR formats, Model Bidding Documents for engaging consultants and implementing agencies for Part-A, empanelment of consultants and implementing agencies for Part-A, appraisal of DPRs, putting them to R-APDRP Steering Committee for sanction and providing disbursements as per guidelines.

Ministry of Power and Power Finance Corporation Ltd, the Nodal Agency, also regularly monitor R-APDRP project implementation in all States and advise State utilities/implementing agencies regarding issues hampering scheme implementation.